

In the National Company Law Tribunal, Jaipur

IB No. 716(ND)/2018

TA No. 124/2018

UNDER SECTION 9 of IBC, 2016

In the matter of:

Shree Ram Steel Traders

..... Applicant/Petitioners

VS.

M/s Roljack Asia Ltd.

.....Respondent

Order delivered on 20.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Ankit Singal, Adv.

For Respondent(s) : Sanya Joshi, Adv.

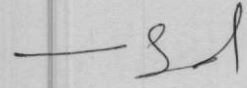
ORDER

Learned counsel for the petitioner is present and it is represented by the learned counsel for the petitioner that the petitioner is not inclined to file rejoinder to the reply filed by the Corporate Debtor. Taking into consideration the said representation, the matter is being proceeded with for oral submissions. Heard the oral submissions of the learned counsel for the petitioner.

In relation to the submissions of learned counsel for the Corporate Debtor, proxy counsel represents that the matter may be adjourned to some other day for



the submissions to be made by learned counsel for the Corporate Debtor. Taking into consideration the said representation, post the matter on 05.10.2018.

A handwritten signature in black ink, appearing to be 'R. Varadharajan', is written on a grey rectangular background.

(R. Varadharajan)
Member (Judicial)